

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-42/ND/2023

IN THE MATTER OF:
Canara Bank

...PETITIONER

Vs.

Neeta Bansal

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 13.03.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Suneet Kaul and Ms.
Niharika Tanwar, Advs.

For the Respondent

:Mr. CS Gupta, Adv.

ORDER

We have heard the submissions made by Counsels for both the parties.

With the consent of Counsels for both the parties, the matter is adjourned to

17.04.2023.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)